

(1)
**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.381/19

PS: Nihal Vihar

State Vs. Mohit @ Bholi

U/s 307/34 IPC & Section 25/27/54/59 Arms Act

22.06.2020

This bail application has been received from the Filing Section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh.Anwar A. Khan, Ld. Counsel for the applicant/
accused through VC.

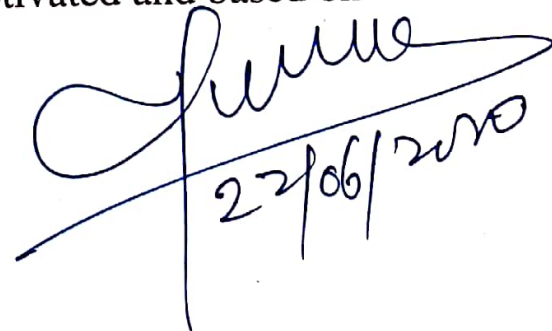
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply to the above application has already been received on behalf of ASI Heera Lal alongwith previous involvement report of applicant/accused.

Arguments on above application heard.

Ld. Counsel for the applicant/accused submits that the applicant/accused has not committed the alleged offence and he has been falsely implicated in this case. He also submits that the complaint as lodged by the complainant is ill motivated and based on

Page 1 of 4


22/06/2020

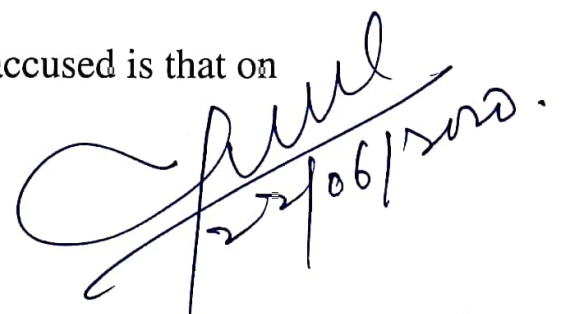
(2)

after thoughts with clear intention to falsely implicate the applicant/accused. He further submits that the complainant is also involved in criminal case bearing FIR No. 579/19 P.S. Nihal Vihar U/s 452/308/323/341/34 IPC and FIR No.636/19 P.S. Nihal Vihar U/s 307/34 IPC and 25/27 Arms Act. He further submits that in the abovesaid both FIRs the present applicant/accused is the complainant. He further submits that the present applicant/accused may be granted bail in this case.

Ld. Addl. PP for the State submits that the present applicant/accused is involved in other 14 cases. He also submits that the present applicant/accused is the history-sheeter. He further submits that in the instant case one Desi Katta, pistol magazine and 09 live cartridges of pistol were recovered from the possession of present applicant/accused. He also submits that the motorcycle bearing registration No. HR 79 0169 which was used in the instant case was also recovered from the possession of applicant/accused. He further submits that the applicant/accused alongwith other co-accused have fired upon the complainant which was recorded in the CCTV footage also.

I have considered the above submissions and also perused the file/record.

The allegation against the applicant/accused is that on

A handwritten signature in black ink, followed by a horizontal line and the date '22/06/2020' written below it.

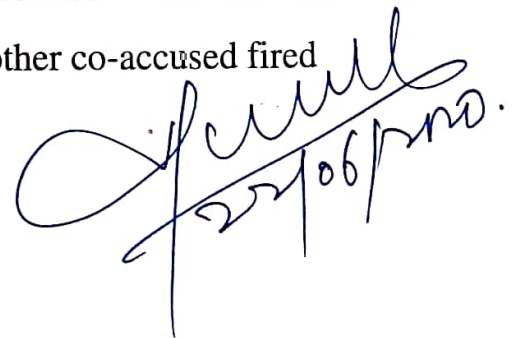
(3)

05.06.2019, the applicant/accused alongwith other co-accused persons including one CCL had stopped the vehicle of the complainant Narender Kumar Sharma at 50 foota road, Nihal Vihar, and thereafter, applicant/accused and his co-accused alighted from the motorcycle near Ajay building material 50 foota road, Nihal Vihar and started indiscriminate firing upon the complainant and due to which complainant received bullet injuries on his head and stomach. During the investigation, from the possession of applicant/accused Mohit @ Bholi, one Desi Katta, 04 live cartridges of Desi Katta, one magazine and 09 live cartridge of pistol 7.65MM were recovered. Moreover, during the investigation, motorcycle bearing HR 79 0169 which was used in the present incident was also recovered from the possession of applicant/accused.

Charge sheet has been filed in this case. However, charge has not been framed as yet as the FSL reports are still awaited from FSL.

As per the previous involvement report, the present applicant/accused is involved in 14 cases including the present case.


Thus, considering the fact that the applicant/accused is involved in 13 more cases apart from the present case and also considering that the allegation against the applicant/accused in this case are very serious in nature as he alongwith other co-accused fired

A handwritten signature in black ink, followed by the date '22/06/2019' written in a similar style.

(4)

indiscriminately upon the complainant due to which complainant received injuries on his head and stomach and moreover, the fire arms as well as live cartridges were recovered from the possession of applicant/accused and also the motorcycle used in the incident was also recovered from the possession of applicant/accused and further the charge has yet to be framed in this case and hence, considering all these facts & circumstances, the applicant/ accused does not deserves to be enlarged on bail at this stage. Accordingly, the bail application u/s 439 Cr.P.C., as filed by the applicant/accused is dismissed.

The application u/s 439 Cr.P.C., is accordingly disposed of.


(Lal Singh) 22/06/2020
ASJ-05(W)/THC/Delhi
22.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.281/13

PS: Uttam Nagar

State Vs. Ajeet

U/s 302/34 IPC

22.06.2020

Present application u/s 439 Cr.P.C., has been received from the Filing Section as filed by applicant/accused from Jail.

Present : Sh. M.A . Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.


This case has been filed on behalf of applicant/accused for grant of interim bail. This case has been received from filing section as filed on behalf of applicant/accused from jail.

Perusal of file application shows that neither mobile number nor the email ID of the jail visiting counsel for the applicant/accused has been mentioned on the application. Thus, the counsel for the applicant/accused could not be heard through VC in absence of mobile number/email ID.

Ahlmad of the court has submitted that one more application for bail has been already filed on behalf of applicant/accused and same is listed for 24.06.2020.

In view of the above, the present application be put up on 24.06.2020.

Put up on 24.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No. 211/17

PS: Moti Nagar

State Vs. Aas Md. @ Ashu

U/s 392/397/411/34 IPC & Section 25/54/59 Arms Act

22.06.2020

This bail application has been received from the Filing Section as the trial of this case is stated to be pending in this court.

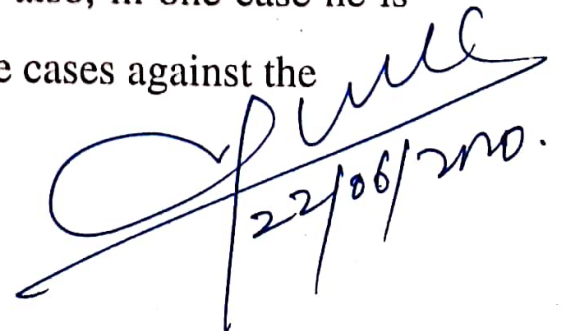
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh.Ayub Ahmad Qureshi, Ld. Counsel for the applicant/accused through VC.

The present application has been filed on behalf of applicant/accused for grant of interim bail for 45 days.

Reply to the above application has been received on behalf of SI Naresh Kumar, P.S. Moti Nagar, alongwith previous involvement report.

Perusal of the previous involvement report shows that the applicant/accused is involved in 38 cases.

However, Ld. Counsel for the applicant/accused submits that as of now only three cases are pending against the applicant/accused and out of those three cases also, in one case he is on bail. He further submits that the status of the cases against the



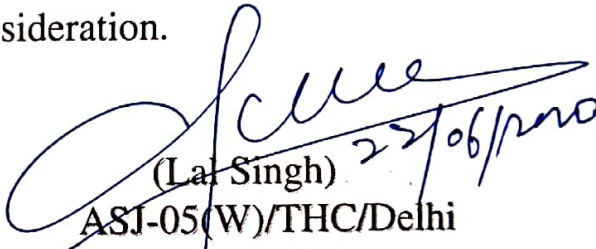
A handwritten signature in blue ink, followed by the date '22/06/2020' written in black ink.

applicant/accused may be called from IO/SHO concerned.

In view of the above, issue notice to IO/SHO concerned to file report regarding the **present status cases of previous involvement of applicant/accused**, returnable for 27.06.2020.

Copy of this order be also sent to IO/SHO concerned, for compliance.

Put up on 27.06.2020 for consideration.


(Lal Singh) 22/06/2020
ASJ-05(W)/THC/Delhi
22.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.298/13

PS: Paschim Vihar

State Vs. Manoj @ Upkar

U/s 235/240/243/34 IPC

22.06.2020

This bail application has been received from the Filing Section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh.Ankit Aggarwal, Ld. Counsel for the applicant/
accused through VC.

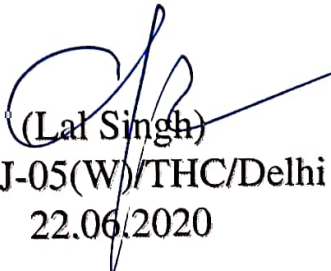
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply to the above application has been received on behalf of SI Sharvan Kumar alongwith previous involvement report.

As per the previous involvement report, the applicant/accused is involved in 10 other cases.

Argument partly heard.

Put up on 27.06.2020 alongwith file, for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.326/19

PS: Hari Nagar

State Vs. Vikas Sharma @ Vicky

U/s 307/34 IPC & Section 25/54/59 Arms Act

22.06.2020

This bail application has been received from the Filing Section as the trial of this case is stated to be pending in this court.

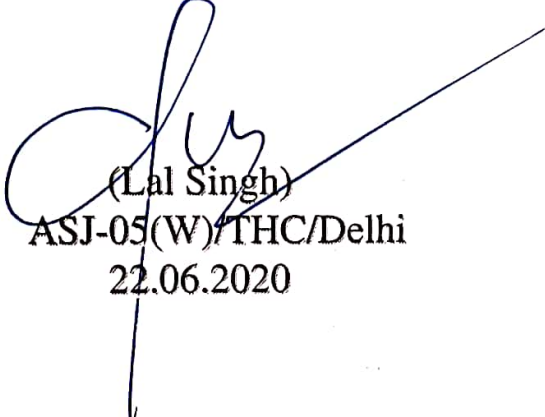
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh. Mahesh Patel, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for extension of interim bail for a period of 45 days.

Reply to the above application received on behalf of SI Vikas Kumar.

Ld. Counsel for the applicant/accused submits that the applicant/accused was granted interim bail vide order dated 26.05.2020 by Ld. ASJ-03, for a period of 30 days and same is going to be expired on 25.06.2020.

In view of the above, put up this application on 25.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.629/18

PS: Punjabi Bagh

State Vs. Jitender Kumar @ Jeetu

U/s 302/120B/149/34 IPC

22.06.2020

This bail application has been received from the Filing Section as the trial of this case is stated to be pending in this court.

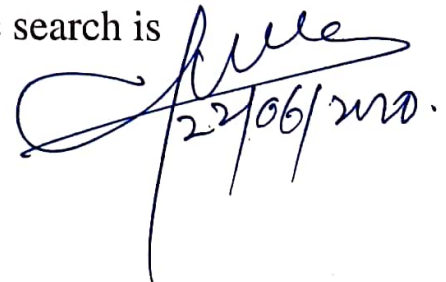
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh.Pradeep Kumar Anand, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf of Inspector Pankaj Kumar alongwith previous involvement report of applicant/accused.

As per the previous involvement report comparison of applicant/accused regarding previous involvement could not be done on bio-metrics and report is prepared on the basis of name, parentage and address and hence, for authentic report, bio-metric search is


Page 1 of 2


22/06/2020

recommended.

In view of the above, issue notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused on the basis of bio-metric.

Put up on 25.06.2020 alongwith file, for consideration.


(Lal Singh) 22/06/2020
ASI-05(W)/THC/Delhi
22.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.195/18

PS: Mianwali Nagar

State Vs. Pankaj @ Dinesh

U/s 307/34 IPC & 25/27/54/59 Arms Act

22.06.2020

This bail application has been received from the Filing Section as the trial of this case is stated to be pending in this court.

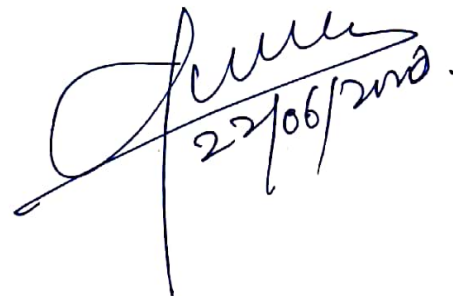
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh.Indhu Bhushan, Ld. Counsel for the applicant/
accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply to the above application has been received on behalf of SI Ritu Raj alongwith previous involvement of applicant/accused.

As per the previous involvement report comparison of applicant/accused regarding previous involvement could not be done on bio-metrics and report is prepared on the basis of name, parentage and address and hence, for authentic report, bio-metric search is recommended.


Page 1 of 2


22/06/2020

In view of the above, issue notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused on the basis of bio-metric, returnable for 24.06.2020.

Notice be also issued to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 24.06.2020.

Put up on 24.06.2020 for consideration.


(Lal Singh) 22/06/2020
ASJ-05(W)/THC/Delhi
22.06.2020